

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2697
ANSWERED ON:16.12.2004
NEW ROUTE DISPERSAL FORMULA FOR ASEAN COUNTRIES
Kharventhan Shri Salarapatty Kuppusamy;Owaisi Shri Asaduddin

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether private Indian carriers with more flights of uneconomic sectors like North East India are likely to get more lucrative flights rights for ASEAN countries under the new route dispersal formula;
- (b) if so, the details thereof;
- (c) whether the new formula has since been worked out and finalized;
- (d) if so, the details thereof;
- (e) whether any request to ASEAN countries has been made to grant designated carrier status to multiple airlines from India;
- (f) if so, the details thereof and time by which a final decision is likely to be taken in this regard;
- (g) whether Indian Airlines has been prepared to meet the competition before allowing private airlines to start international operations; and
- (h) if so, the details thereof?

Answer

MINISTER OF STATE(INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a),(b),(c)&(d):Government has presently permitted private airlines to operate to SAARC countries against unutilized entitlements of the Indian side subject to the provision for designation of multiple airlines in the respective Air Services Agreement. No final decision has been taken regarding permitting private airlines to operate to other destinations.

(e)&(f):Yes, Sir. A proposal for multiple designation of airlines under the respective Air Services Agreement has been made to all ASEAN countries. Singapore, Malaysia and Thailand have accepted our proposal.

(g)&(h): The fleet acquisition plan of Indian Airlines has already been approved at PIB level. Permission to private airlines to operate to SAARC countries has been given against the unutilized traffic rights available with us.